## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 141/Chd/Hry/2017

Under Section 14 (1) of the Companies Act, 2013

In the matter of:

Daffodil Software Limited, 15<sup>th</sup> Floor, Tower A-3, DLF Silokhera SEZ, Sector 30, Gurgaon-122001.

... Petitioner.

Present:

Mr. Rajeev Ranjan Pandey, Advocate with Ms. Shivangi

Singh, Practising Company Secretary for petitioner.

Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh

and Himachal Pradesh.

The learned counsel for the petitioner has filed affidavit of service along with the track reports but some of the track reports suggest that a few of the creditors were served after the date of hearing which was on 29.05.2017. The petitioner has, however, filed separate additional affidavit of Authorised Representative at page 23 which shows that the notices of service of Extraordinary General Meeting of all the shareholders of the company for 14.12.2016 was sent by email on 23.11.2016. The learned counsel for the petitioner submits that the petitioner is probably having email addresses of all the creditors as per the list already filed and if the email addresses of some of the creditors are not available, the same will be sent to the concerned creditors by Speed Post.

The matter be now listed for hearing on 01.09.2017. The petitioner is directed to send the notice of date of hearing in Form NCLT No. 3B by email to all the creditors and for the creditors whose email

CP NO. 141/Chd/Hry/2017

2

addresses are not available by Speed Post immediately. Fresh notice of hearing be also sent to the central government through Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi and to the Registrar of Companies, NCT of Delhi and Haryana by Speed Post for the said date. The compliance be made within three days. The petitioner shall file affidavit of compliance by attaching the copies of emails, postal receipts and track reports at least three days before the date fixed. Learned counsel for the petitioner submits that notices were earlier also sent to the Central Government as well as the Registrar of Companies

(Justice R.P.Nagrath) Member (Judicial)

August 01, 2017.

but their track reports have not been filed.